THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.4325/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.04.12.2019/NCLAT/UR/1733

In the matter of:

Pawan Kumar Agarwal ...

.... Appellant

Versus

Asset Reconstruction Company (India) Ltd.

.... Respondent

Appearance: Mr. Arjit Pratap Singh, Advocate for the Appellant.

02.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 04.12.2019 and the Office after scrutiny of the Memo of Appeal on 05.12.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 09.12.2019. The Appellant re-filed the Memo of Appeal on 19.12.2019. It is stated in the Interlocutory Application (IA) that Appellant is the Company situated at Kolkata and arranging the documents and communication between the Appellant Company and its Counsel(s) took some time. Hence, there is delay of seven days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 03.01.2020.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar